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20.11.2006

CP 19/2006 (OA No. 341/2002) with MA  
137/2006

Mr. P.N. Jatti, counsel for applicant.  
None present for respondents.

Despite service none has appeared on behalf of the respondents. It appears that respondents are not interested in contesting the case. As a matter of last indulgence, the respondents are directed to file reply within four weeks. If the reply is not filed within the time granted, the respondents shall be personally present to apprise this Tribunal as to why the judgement rendered by this Tribunal has not been complied with.

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✓ List the matter on 03.01.2007. ~~CC of~~  
~~this order~~ be sent to the respondents.

*Present*  
J.P. SHUKLA  
MEMBER (A)

*Present*  
(M.L. CHAUHAN)  
MEMBER (J)

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ferred*  
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AH [CP 19/2006 with MA 137/2006 (OA 341/2002)]

3.1.07 Mr. P.N. Jatti, counsel for applicant/petitioner.  
Mr. N.S. Yadav, counsel for respondents

Heard the learned counsel for the parties. The CP stands disposed of by a separate order. In view of the order passed in the CP, no order is required to be passed in MA 137/06. MA 137/06 also stands disposed of.

*Present*  
J.P. Shukla  
M(A)

*Up*  
(M.L. Chauhan)  
M(J)

27-12-06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 3rd day of January, 2006

**CONTEMPT PETITION NO.19/2006**  
**IN**  
**ORIGINAL APPLICATION NO.341/2002**

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Ram Chandra Sharma  
s/o Shri Ganesh Narain Sharma  
R/o D-10A, Jamuna Nagar,  
Ajmer Road, Sodala,  
Jaipur.

By Advocate : Shri P.N.Jatti

... Applicant/Petitioner

Versus

1. Dr.J.S.Sharma,  
Secretary to the Govt. of India,  
Department of Telecom,  
Sanchar Bhawan,  
New Delhi.
2. Shri Mohan Lal Gumber,  
Chief General Manager,  
DOT Cell, O/o Chief General Manager,  
Rajasthan Circle,  
Jaipur.
3. Shri A.K.Jain,  
Principal General Manager,  
Telecom District,  
Jaipur.

By Advocate : Shri N.S.Yadav

... Respondents

**ORDER (ORAL)**

This Contempt Petition has been filed by the applicant/petitioner against the alleged violation of the order dated 10.9.2002, passed by this Tribunal in OA 341/2002.

2. Notice of this CP was given to the respondents. The respondents have placed on record copy of two letters dated 30.12.2006, whereby a sum of Rs.4586/- on account of arrears of the pensionary benefits including leave encashment has been given to the applicant/petitioner. Copy of these letters are taken on record. Learned counsel for the applicant/petitioner submits that the respondents have not paid the arrears on account of pensionary benefits and further the revised PPO has also not been issued. Learned counsel for the respondents, on the instructions from the departmental official, submits that the matter on this account is under process and the same shall be settled expeditiously and not later than three months from today.

3. In view of what has been stated above, we are of the view that it will not be useful to keep this CP pending. Accordingly, the same stands disposed of. Notices issued to the respondents are hereby discharged. It is however expected from the respondents that they shall give the arrears on account of revised pensionary benefits and also issue revised PPO in favour of the applicant expeditiously and not later than three months from today.



(J.P. SHUKLA)  
MEMBER (A)



(M.L. CHAUHAN)  
MEMBER (J)

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